

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 9, CUTTACK, MONDAY, DECEMBER 07, 2020, / POUSA 19, 1938

NOTIFICATION

The 21st September 2004

No. 8267 li/1(J)-28/2003-L. E. In pursuance of Section 17 of the Industrial Disputes Act, 1947 (14 of 1947), the Award, dated the 22nd April 2004 of the Presiding Officer, Labour Court, Jeypore to whom the industrial disputes between the Management of the Executive Director, M/s. Investigation & Security Service (P) Ltd., Plot No. 17, Housing Board Colony, Lewis Road, Bhubaneswar and its Workman Shri Reddy Chinna Rao was referred for adjudication is hereby published as in the Schedule below :

SCHEDULE

IN THE COURT OF THE PRESIDING OFFICER
LABOUR COURT, JEYPORE, KORAPUT

INDUSTRIAL DISPUTE CASE No. 8 OF 2003

Dated the 22nd April 2004

Present :

Shri R. K. Saran
Presiding Officer, Labour Court
Jeypore, Dist. Koraput.

Between :

The Management of . . . First Party Management
Executive Director
M/s. Investigation & Security Service (P) Ltd.
Plot No. 17, Housing Board Colony
Lewis Road, Bhubaneswar-751 002
At/P. O. Bhubaneswar, Dist. Khurda.

Versus

Its Workman . . . Second Party Workman
 Shri Reddy Chinna Rao
 S/o. Reddy Balakrishna
 At Kathala Kaitha, P.O. R. Sitapur
 Via Parlakhemundi, Dist. Gajapati.

Under Sections 10 & 12 of the Industrial Disputes Act, 1947

Appearances :

<u>For the First Party Management</u>	. . None
For the Second Party Workman	. . None
Date of Award	. . 22-4-2004

AWARD

This is a reference under Section 10(1), read with Section 12(5) of the Industrial Disputes Act, 1947 made by the State Government of Orissa in their Labour & Employment Department Memo. No. 5344 (5), dated the 30th May 2003 for adjudication of the dispute mentioned below:

SCHEDULE

Whether the termination of the services of Shri Reddy Chinna Rao, ex-Security Guard with effect from the 1st February 2001 by the Executive Director M/s. Investigation & Security Services (India) (P) Ltd., Plot No. 17, Housing Board Colony, Lewis Road, Bhubaneswar-751002 (Management) is legal and/or justified ? If not, to what relief the workman Shri Rao is entitled ?

2. The second party workman has not yet filed his statement of claim in spite of direction of the Government and by this Court several times including notice by Registered Post with A.D. It is therefore now presumed that there exists no dispute between the parties. So far as this reference is concerned. Accordingly a No Dispute Award is submitted to the Government as per rules. No cost.

Dictated and corrected by me.

R. K. SARAN
 22-4-2004
 Presiding Officer
 Labour Court, Jeypore

R. K. SARAN
 22-4-2004
 Presiding Officer
 Labour Court, Jeypore

By order of the Governor
 D. MISHRA

Under-Secretary to Government